

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

O.A. 373 of 1994 &  
M.A. 495 of 1994

New Delhi this the 24th day of February, 1994

(2)

Mr. Justice S.K. Dhaon, Vice-Chairman  
Mr. B.N. Dhoundiyal, Member

Shri Ashok Kumar Zitshi  
R/o 1665, Babu Park,  
Kotla Mubarakhpur,  
New Delhi.

...Applicant

By Advocate Ms. Bharti Sharma, proxy counsel for Mrs. Rani Chhabra, Counsel

Versus

1. Union of India  
through its Secretary,  
Min. of Communication,  
Department of Telecommunication,  
Sanchar Bhawan,  
New Delhi.
2. Assistant Engineer,  
Telecom Satellite Station,  
Hariparbat,  
Srinagar. ...Respondents

ORDER (ORAL)

Mr. Justice S.K. Dhaon, Vice-Chairman

The material averments in this application are these. The applicant was employed as a casual worker in the Telecom Department. He worked continuously from June, 1985 till April, 1987 when his services were terminated by verbal orders. The prayer in this O.A. is that the respondents may be directed to take him back in service immediately and thereafter consider his case for giving him temporary status in accordance with the scheme framed by the department known as Casual Labourers (Grant of Temporary Status and Regularisation) Scheme.

2. This O.A. is accompanied by an application seeking condonation of delay. We have perused the contents of the application and we are not satisfied that the delay has been satisfactorily explained. This O.A. has, therefore, to be rejected on the ground of limitation.

3. Like any other citizen of India, the applicant is

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(3)

entitled to be considered for engagement, if he is otherwise eligible.

4. With these observations, this application is rejected summarily.

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(B.N. DHOUNDIYAL)  
MEMBER (A)

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(S.K. DHAON)  
VICE CHAIRMAN

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